

ITEM NO.3

COURT NO.6

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31614/2012

(Arising out of impugned final judgment and order dated 18-01-2011 in CWP No. 19301-CAT/2006 (O & M) passed by the High Court Of Punjab & Haryana At Chandigarh)

JEET RAM

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP with prayer for interim relief)

Date :05-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Dr.Krishan Singh Chauhan, AOR  
Mr. Ajit Kumar Ekka, Adv.  
Mr. Ravi Prakash, Adv.  
Mr. Chand Kiran, Adv.  
Ms. Charu Lata Chaudhary, Adv.

For Respondent(s) Mr. Sarad Kumar Singhania, Adv.  
Ms. Rashmi Malhotra, Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. B.V. Balaram Das, AOR

UPON hearing the counsel the Court made the following

O R D E R

List on a Tuesday after four weeks.

In the meantime, reply to the additional affidavit may be filed.

[ Charanjeet Kaur ]  
A.R.-cum-P.S.

[ Indu Kumari Pokhriyal ]  
Branch Officer